

FIR No.219/20
P.S. Civil Lines
CIS No. 8244/2020

05.08.2020

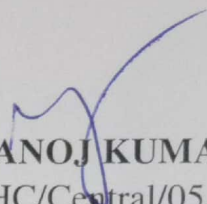
This is fresh charge-sheet filed. It be checked and registered.

Present :

Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on 07.09.2020


(**MANOJ KUMAR**)

MM-06/THC/Central/05.08.2020

FIR No.102/20
P.S. Civil Lines
CIS No. 8245/2020

5.08.2020

This is fresh charge-sheet filed. It be checked and registered.

resent :

Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on 07.09.2020


(**MANOJ KUMAR**)

MM-06/THC/Central/05.08.2020

FIR No.168/19
P.S. Civil Lines
CIS No. 8246/2020

05.08.2020

This is fresh charge-sheet filed. It be checked and registered.

Present :

Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on 07.09.2020


(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

FIR No.204/20
P.S. Civil Lines
CIS No. 8247/2020

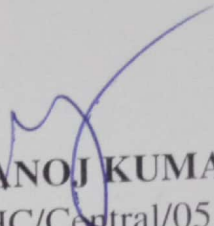
05.08.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on 07.09.2020


(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

e-FIR No. 000913/19

CC No/New No.8220/20

PS – Sadar Bazar

05.08.2020

Fresh untrace report filed. Let, it be checked and registered.

Present :

Ld. APP for the State.

None.

Put up for consideration on 17.10.2020.

(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

e-FIR No. 000066/20
CC No/New No.8221/20
PS – Sadar Bazar

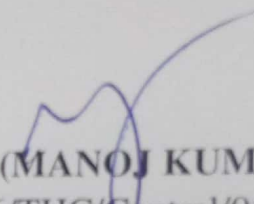
05.08.2020

Fresh cancellation report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 17.10.2020.


(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

e-FIR No. 00078/20
CC No/New No.8219/20
PS – Sadar Bazar

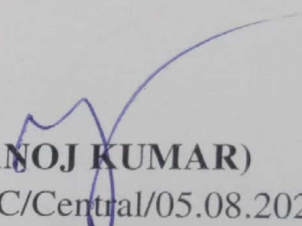
05.08.2020

Fresh cancellation report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 17.10.2020.


(**MANOJ KUMAR**)
MM-06/THC/Central/05.08.2020

e-FIR No. 00018/20
CC No/New No.8223/20
PS – Sadar Bazar

05.08.2020

Fresh untrace report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 16.10.2020.


(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

e-FIR No. 000249/20
CC No/New No.8217/20
PS – Sadar Bazar

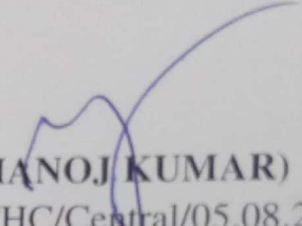
05.08.2020

Fresh cancellation report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 16.10.2020.


(MANOJ KUMAR)
MM-06/THC/Central/05.08.2020

FIR No.742/20
CC No/New No.8216/20
PS – Sadar Bazar

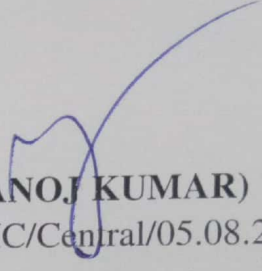
05.08.2020

Fresh untrace report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 15.10.2020.


(MANOJ KUMAR)
MM-06/THC/Central/05.08.2020

e-FIR No. 000251/20
CC No/New No.8218/20
PS – Sadar Bazar

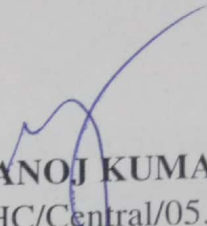
05.08.2020

Fresh cancellation report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 15.10.2020.


(MANOJ KUMAR)
MM-06/THC/Central/05.08.2020

e-FIR No. 000284/20
CC No/New No.8219/20
PS – Sadar Bazar

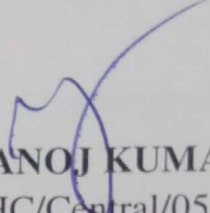
05.08.2020

Fresh cancellation report filed. Let, it be checked and registered.

Present : Ld. APP for the State.

None.

Put up for consideration on 15.10.2020.


(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

05.08.2020

Joined through Video conferencing at 11:30 am.

Present : Ld. APP the State.

Sh. Harish Kumar, Ld. Counsel for the applicant/accused Raja @ Rahul joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 24.07.2020. Ld. Counsel argued that recovery has already been effected and applicant/accused is not involved in any other case. He further argued that applicant/accused is 60% disabled. Therefore, he should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the same shows that applicant/accused is not involved in any other case.

Considering that applicant/accused is not previously involved in any other case and recovery has already been effected, therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.20,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

05.08.2020

Joined through Video conferencing at 11:35 am.

Present : Ld. APP the State.
Sh. Sunil Tiwari, Ld. Counsel for the applicant/accused Rahul @ Kale joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 16.07.2020. Ld. Counsel argued that recovery has already been effected. Therefore, he should be granted bail in this matter.

Reply of IO has been filed wherein it has been submitted that applicant/accused has been apprehended by Ct. Hari Om when he was running after snatching mobile phone of the complainant. The mobile phone got recovery from co-accused Abhishek @ Nan. It is also mentioned in the reply of IO that applicant/accused is a habitual offender and involved in several other cases.

Submissions of both sides heard.

Considering that applicant/accused has been apprehended during the alleged crime and the fact that he is involved in several other similar cases, so this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

05.08.2020

Through Video conferencing at 11:40 am.*This is an application for releasing article i.e mobile phone.*

Present : Ld. APP for the State.

Sh. Rahul Raheja, Ld. Counsel for the applicant Asha Massey joined through Cisco

Webex.

IO has filed his reply electronically. Copy of same supplied to Ld. Counsel electronically.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

FIR No. 270/14, FIR No.281/14, FIR No.70/14,

FIR No.73/14 and FIR No.113/14

PS – Sadar Bazar

05.08.2020

Joined through Video conferencing from 11:45 to 12:00 pm.

Present : Ld. APP for the State.

MHC(M) HC Dharampal joined through Cisco Webex.

None for the claimant.

Vide this common order, I am disposing off the applications for disposal of case property.

As per the application, case has already been disposed off.

Application stands disposed off accordingly.

Case property in question be deposited to District Nazir:

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/05.08.2020

FIR No. 291/20, 260/20, 287/20, 291/20,
268/20, 259/20, 270/20, 269/20

PS – Sadar Bazar

05.08.2020

Joined through Video conferencing from 12:05 to 12:20 am.

Present : Ld. APP for the State

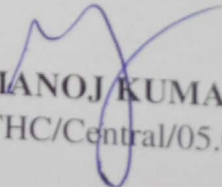
Ms. Afshan, Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

These are applications under Section 437 Cr. PC for grant of bail of applicant/accused.

Replies to the said applications filed by IO. Copy of same supplied to Ld. Counsel for applicant/accused.

At request of Ld. Counsel for accused, put up for consideration on said application/further proceedings on **07.08.2020**.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)
MM-06/THC/Central/05.08.2020